

(English)

Sulabh Sauchalayas in Madhya Pradesh

1414. SHRI MAHENDRAKUMAR SINGH THAKUR: Will the PRIME MINISTER be pleased to state:

(a) the number of Sulabh Sauchalayas in Madhya Pradesh;

(b) the number of additional Sulabh Sauchalayas proposed to be set up during the Eighth Five Year Plan; and

(c) the estimated amount proposed to be spent under this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) There is no programme with the name of Sulabh Sauchalayas being funded by the Central Government which is giving central assistance to the State under the Centrally Sponsored Rural Sanitation Programme (CRSP) for construction of individual house hold sanitary latrines and other facilities in rural areas. 2887 household latrines were constructed under different programmes upto 1992-93.

(b) About 1.36 lakh individual household latrines are likely to be constructed during the Eighth Five Year Plan under CRSP. An equal number may be constructed under Minimum Needs Programme (MNP).

(c) Under CRSP, Rs.3020.45 lakhs is likely to be spent in the Eighth Five Year Plan. An amount of Rs.15 crores has been provided by the State Government under MNP in the Eighth Five Year Plan.

Privatisation of Essential Services

1415. SHRI GOPI NATH GAJAPATHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have a proposal for privatisation of essential services in Delhi;

(b) if so, the reasons therefor;

(c) whether the staff working in essential services is likely to be retrenched and

(d) if so, steps taken to protect their interest?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (d). With a view to improve efficiency of management of various civic essential services and optimise the resources available, various measures have been under the consideration of the Government, including the involvement of the private sector for the provision of civic/essential services. However, no specific scheme to handover civic/essential services in Delhi to private sector has been finalised by the Government.

Inclusion of Certain Districts in NCR

1416. SHRIMATI VASUNDHARA RAJE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government proposed to add some more districts in the National Capital Region;

(b) if so, the details thereof; and

(c) the districts which are presently in the National Capital Region?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) No, Sir.

(b) Question does not arise.

(b) to (d). Do not arise.

(c) (i) National Capital Territory of Delhi, which comprises one District.

Increase in cases of Premature Retirement in Armed Force

(ii) Faridabad, Gurgaon, Rohtak, Sonapat, Rewari and Panipat districts of Haryana.

1418. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the PRIME MINISTER be pleased to state:

(iii) Six Tehsils of Alwar district, i.e. Alwar, Ramgarh, Behreer, Mandawar, Kishangarh and Tijara in Rajasthan.

(a) whether the cases of opting premature retirement by the officers in Armed Forces are increasing;

(iv) Meerut, Ghaziabad and Bulandshar districts of Uttar Pradesh.

(b) the number of officers applied for and granted premature retirement in 1990, 1991 and 1992 in the three services, service-wise and rank-wise;

Family Pension Scheme

(c) whether the Government have now imposed any restrictions on granting premature retirement; and

1417. SHRIR. SURENDER REDDY: Will the PRIME MINISTER be pleased to state:

(d) if so, the details thereof.

(a) whether the Government have very recently decided to extend the benefits of Family pension Scheme to all servicemen irrespective of their date of retirement and rank.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) There is no perceptible trend of increase in the number of service officers opting for premature retirement.

(b) if so, the details thereof;

(b) A Statement is attached.

(c) whether the decision is proposed to be effective retrospectively; and

(d) the total number of beneficiaries therefrom and the financial involvement therein?

(c) and (d). Requests from Service Officers for premature retirement are given due consideration on their individual merits, subject to the exigencies of service. There are certain prescribed criteria guidelines governing premature retirement of Service Officers. Government have not imposed any restrictions in this matter.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) No, Sir.